



HUMAN RIGHTS NEWSLETTER



National Seminar on Ragging.... page 3

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From the Editor's Desk

During the month of March, 2015, there was a significant number of court verdicts on rights related issues, which gained limelight in public debates. One of them was on the decision of the Supreme Court scrapping Section 66A of the Information and Technology Act, which it did not find in tune with the Right to Freedom of Expression enshrined in the Constitution of India. The Constitution has guaranteed Fundamental Rights, which are to be exercised, understandably, with a sense of restraint. This is the only way that we can ensure that while exercising our rights we may not tend to violate the rights of others' or compromise with the sovereignty, integrity and security of the nation.

The other verdict, which rocked the human conscience, pertained to the acquittal of all the 16 personnel of the Provincial Armed Constabulary, PAC accused in the 1987 Hashimpura massacre case of Uttar Pradesh. As per the court order, it was an established fact that the PAC personnel were involved in the incident. There were witnesses to it but not enough material to nail the actual perpetrators to punish. Be that as it may, the outcome of the prolonged legal battle has obviously raised many questions – will the killers go scot free; what about the justice to the bereaved families; will they get any monetary relief from the State? One suspects that the coming months may unfold answers to many such questions.

Still, there was yet another important judgment, wherein the Supreme Court directed the Centre and States to ensure that no person was denied any service or benefit for not having an 'Aadhar Card' and that it should not be insisted upon in the light of its order dated the 30th September, 2013. Obviously, any action of the Government authorities, not in conformity with these directions, may amount to rights' violation, open to question by the NHRC.

Close to the issue of Right to Freedom of Expression was the debate around the ban on a documentary trying to portray the mindsets of sexual offenders. Should the Government ban it or not, or how effective could it be when the film was available on social networking sites across the world? Can an exposé about the macabre psychology of a sexual offender, at the time of committing the crime, help in checking the crime? Or, will it not lead to giving vent to the pent-up feelings of other such sick minds? Nothing can be said for sure. But in this situation, perhaps, a question can definitely be asked about the significance of such creative pursuits, even if these are meant for Freedom of Expression.

Sexual assaults are manifestations of sick minds. Brutalities exercised in the name of ragging are another manifestation of sick minds. The NHRC held a National level discussion on the issue which has been pegged in this edition among other interventions.

NHRC delegation attends ICC and APF Meetings



From L to R : NHRC Member, Justice Shri D. Murugesan and Chairperson, Justice Shri K.G. Balakrishnan at ICC Meeting at Geneva

Justice Shri K.G. Balakrishnan, comprising Justice Shri Chairperson, National Human D. Murugesan, Member and Shri Rights Commission, NHRC– Rajesh Kishore, Secretary India, led a delegation, General to attend the 28th Annual

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National Seminar on 'Loksatta, Society and Emerging Dimensions of Human Rights'

The National Human Rights Commission, NHRC organised a two-day National Seminar on 'Loksatta, Society and Emerging Dimensions of Human Rights' organised by the Commission in collaboration with the Savitri Bai Phule Pune University in Pune from the 19th – 20th March, 2015. Justice Shri K.G. Balakrishnan, Chairperson, NHRC, inaugurated the seminar as the Chief Guest. He



NHRC Chairperson, Justice Shri K.G. Balakrishnan addressing the gathering

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Complaints received/processed in March, 2015 (As per an early estimate)

Number of fresh complaints received in the Commission	8674
Number of cases disposed of including fresh and old	8589
Number of cases under consideration of the Commission including fresh and old	43814

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NHRC delegation attends ICCContd. from Page-1

General Meeting of the International Coordinating Committee, ICC and Asia Pacific Forum, APF Council Meeting at Geneva from the 9th – 13th March, 2015. Several issues concerning the promotion and protection of human rights were discussed by the representatives of the participating National Human Rights Institutions, NHRIs to evolve

common strategies and assess functional requirements. The NHRC – India Chairperson also gave an insight into the functioning of the Commission.

During the ICC Annual General Meeting, Justice Shri D. Murugesan delivered a lecture on the governance aspects of NHRIs with particular

reference to NHRC – India. Justice Shri K.G. Balakrishnan spoke on the rights of older persons and the need to develop and adopt an international instrument on the subject. During the course of the meetings, NHRC – India actively participated in the preparation of the 2015-2020 'Strategic Plan of the Asia Pacific Forum of NHRIs'.

National Seminar on 'Loksatta, SocietyContd. from Page-1

From Left to Right : NHRC SG., Shri Rajesh Kishore, Member, Shri S. C. Sinha, Chairperson, Justice Shri K.G. Balakrishnan along with other dignitaries at the National Seminar in Pune

said that one of the emerging dimensions of human rights reflects in the fact that these are being taught as a subject at University level. He congratulated the Savitri Bai Phule Pune University for providing a course of human rights to all its students.

Justice Balakrishnan said that by including the subject of human rights in the curriculum, the universities are helping the Commission in its endeavour towards building awareness about protection and promotion of human rights.

The other prominent speakers, who addressed the inaugural session and the three academic sessions included, among others, women and child rights activist, Dr. Sadik Sayyed, Vice-Chancellor, Savitri Bai Phule Pune University, Prof. W.N. Gade, Prof. Gurjeet Singh, Shri Chaman Lal, Shri Leeladhar Mandloi, Dr. Pratibha and Shri Abdur Rahman.

NHRC Member, Justice Shri Cyriac Joseph addressed the valedictory session as the Chief Guest and underlined the importance of judiciary, legislature and executive for the rule of democracy in society. He also said that the power to legislate lies with Parliament but it is the Constitution which is supreme. Dr. S.K. Shukla, Assistant Director (Official Language), NHRC coordinated the seminar.

National Seminar on 'Ragging: Legal & Human Rights Dimensions'

The National Human Rights Commission, NHRC organised a three-day National Seminar on 'Ragging: Legal & Human Rights Dimensions' in collaboration with the National University of Advanced Legal Studies (NUALS) at its campus auditorium, Kalamassery in Kochi from the 25th – 27th March, 2015. Justice Shri K.G. Balakrishnan, Chairperson, NHRC inaugurated the seminar as the Chief Guest which was presided over by Prof. (Dr.) Rose Varghese, Vice-Chancellor, NUALS. NHRC Members, Justice Shri Cyriac Joseph and Shri S.C. Sinha



NHRC Chairperson, Justice Shri K.G. Balakrishnan, Members, Justice Shri Cyriac Joseph, Shri S.C. Sinha, J.S, Dr. Ranjit Singh inaugurating the seminar

addressed the gathering as the Keynote Speaker and the Guest of Honour respectively.

The aim of the seminar was to discuss various aspects related to the ragging and how it could be stopped. The seminar was divided into five academic sessions apart from the inaugural and valedictory sessions.

Several prominent speakers included, among others, Dr. (Smt.) Meera Kaura Patel, Advocate, Shri Chaman Lal, Former DGP, Prof. (Dr.) K.N. Chandrasekharan Pillai, former Director, Indian Law Institute, New Delhi, Justice Shri K.T. Sankaran, Judge, High Court of Kerala, Dr. Alexander Jacob, IPS, Managing Director, Kerala Police Housing Corporation, Shri M.B. Rajesh, MP, Dr. Sebastian Paul, Former MP, Dr. S.D. Singh, Psychologist, Dr. N.K.

Jayakumar, Former Vice-Chancellor, NUALS, Prof. M.C. Valson, NULAS and Dr. Ranjit Singh, Joint Secretary, NHRC.

Prof. P.J. Kurien, Deputy Chairman, Rajya Sabha addressed the concluding session of the seminar as the Chief Guest on the 27th March, 2015. Some of the suggestions which emerged during the discussions were as follows:

1. A more comprehensive, clear and pragmatic definition must be incorporated in the relevant laws and regulations to curb the menace of ragging in educational institutions and all States in the country should enact a law to deal with this.
2. It would be desirable that the Central Government made a law on ragging applicable to all States.
3. More emphasis should be given to preventive measures rather than action after the ragging.



A section of participants at the National Seminar on ragging

Suo moto cognizance

The Commission took suo motu cognizance in 14 cases of alleged human rights violations reported by media during March, 2015 and issued notices to the concerned authorities for reports. Summaries of some of these cases are as follows:

Electrocution

(Case No. 11013/24/30/2015)

The media reported that two persons were electrocuted when they came in contact with a high tension wire which broke down and fell on an under construction house in Bondaki village, Police Station Dadri, Greater NOIDA, Uttar Pradesh on the 25th March, 2015. The Commission has issued notices to the Principal Secretary, Department of Power, Government of Uttar Pradesh, District Magistrate and Superintendent of Police, Greater NOIDA, Uttar Pradesh calling for reports.

Atrocities against Dalits

(Case No. 10016/24/60/2015)

The media reported that in

District Pilibhit, Uttar Pradesh, three families of Dalits were forced to leave their village on the 15th March, 2015 after an alleged attack by some persons from the Gurjar community, who ransacked their houses and beat women and children. Four persons, including two women were injured in the attack. The Commission has issued notices to the District Magistrate and Superintendent of Police calling for reports.

They have also been asked to mention the steps taken for relief and rehabilitation of victims in accordance with the provisions of SC/ST (Prevention of Atrocities) Act, 1989 and SC/ST (Prevention of Atrocities) Rules, 1995.

Attack on an under construction Church

(Case No. 2686/7/6/2015)

The media reported that an under construction Church in District Hissar, Haryana was attacked on the

15th March, 2015. Reportedly, police registered a case against 14 people but no one was arrested. The Commission has issued notices to the State Chief Secretary and Director General of Police calling for reports. They have also been directed to report what steps were being taken for the protection of religious places of minorities.

Botched up cataract surgery

(Case No. 2703/7/15/2015)

The media reported that 19 patients lost their eye sight due to infection after cataract surgery at Jeevan Medical LLP Hospital in Panipat, Haryana on the 11th March, 2015. Fourteen patients were admitted to the Post Graduate Institute of Medical Education and Research (PGIMER), Chandigarh, while the remaining were undergoing treatment at Panipat.

The Commission has issued a notice to the Principal Secretary, Department of Health, Government of

Haryana calling for a report. He has also been asked to inform about any ex-gratia payment made to the victims and the action taken against the hospital for any medical negligence.

**Gang rape of a Nun
(Case No.40/25/14/2015-WC)**

The media reported that a 71 year old Nun was raped by a gang of seven dacoits inside a Convent in Gangnapur village, District Nadia, West Bengal on the 14th March, 2015. Reportedly, the victim along with another Nun tried to

thwart the robbery. However, the dacoits tied up one of them and raped the other. They also made away with cash amounting to ₹ 10 to 12 lakh. The Commission has issued notices to the State Chief Secretary and Director General of Police calling for reports in the matter.

**Student commits suicide after
beating by teachers
(Case No. 283/6/4/2015)**

The media reported that a 16 year old boy, student of class 10th in the

Gayatri Vidyalaya, Tharad Taluka, Banaskantha, Gujarat, allegedly committed suicide after he was confined and severely beaten up by four teachers for damaging a camera of the school. According to the reports, carried on the 18th February, 2015, the traumatized boy had narrated this incident to his father a few hours before he ended his life. The Commission has issued notice to the Senior Superintendent of Police, Banaskantha to enquire into the incident and submit a report.

NHRC's spot enquiry

Following is the list of cases wherein spot enquiries were conducted by the Commission's officers:

Sl. No.	Case Number	Allegations	Date of visit
1.	35002/24/57/2013-WC	Police inaction in a case of kidnapping and rape in Muzaffarnagar, Uttar Pradesh	2 nd – 5 th March, 2015
2.	2157/7/19/2015-BL	Bonded labourers at three brick kilns in Sonipat, Haryana	9 th – 11 th March, 2015
3.	35873/24/30/2013	Police inaction on a complaint of harassment in District Gautam Budh Nagar, Uttar Pradesh	18 th to 20 th March, 2015
4.	15968/24/18/2013	Illegal arrest and torture by police in District Bulandshahr, Uttar Pradesh	23 rd – 24 th March, 2015
5.	6209/24/72/2015	Torture in judicial custody and misbehaviour with family members by the Jail Superintendent in District Ghazipur, Uttar Pradesh	24 th – 26 th March, 2015
6.	937/20/13/2010	Coercion during trial of a criminal case in District Dausa, Rajasthan	30 th March – 1 st April, 2015

Important Intervention

Suspected witchcraft practioner's life saved

The National Human Rights Commission, acting swiftly on a complaint, got rescued one Vishnu

Dev Ravidas, a Dalit, from the clutches of some persons who had allegedly killed his wife suspecting that she

practiced witchcraft. It lauded the efforts of its officers and local police in the matter.

It was found that a criminal case vide FIR No. 43/2015 was registered in the matter on the 20th March, 2015 at Police Station Pakri Barwan, u/s 143, 147, 149, 323, 341, 342, 365, IPC and Section 3,4 of Prevention of Witchcraft Practices Act. However, there was no information about the arrest of any accused in the matter nor

any reasons provided for not invoking the provisions of the SC/ST Act. The whereabouts of the mother of the petitioner alleged to have been killed were also being ascertained.

The Commission observed that the allegations, if true, were disturbing that in a civilized society, governed by the rule of law, the evil

practices like witchcraft were still in practice. It issued notices to the District Magistrate and Senior Superintendent of Police, Navada, Bihar calling for a report related to the incident, including the action taken against the accused. It said, if they failed to arrest the accused, they will have to appear before the Commission.

₹ 60 lakh as relief in a case of deaths of 40 persons

The National Human Rights Commission has not accepted the contention of the Odisha Government that it will not pay any compensation to the families of 40 persons, who died during February, 2012, after consuming contaminated alcoholic medicinal preparations. The incident happened in parts of Cuttack and Khurda districts.

Reiterating its earlier stand for payment of relief of ₹1.5 lakh to the next of kin of each deceased, the NHRC has asked the State Government, through its Chief Secretary, to send a compliance report along with the proof of payment.

The Commission had observed that the negligence of officers caused the unfortunate death of human beings, and the State was vicariously liable for their acts. The Justice Naidu Commission, set up by the State to conduct a judicial enquiry in the matter had also recommended monetary relief and held that the negligence of the officers had led to this tragedy.

₹13 lakh as relief to victims of sexual exploitation in a school

Persistence of the National Human Rights Commission ensured that 13 students, victims of sexual exploitation by a teacher at the Jawahar Navodaya Vidyalaya, Nayagarh, Odisha, were paid rupees ₹1 lakh each as relief for violation of their right to life and dignity. The school functions under the aegis of Jawahar Navodaya Samiti, Union Ministry of Human Resource Development. The issue was widely covered by media on the 23rd September, 2012.

The Commission found that only 13 students, instead of 38 students, as alleged, were sexually exploited. The accused teacher was arrested and terminated from the service. Four other teachers, who supported the accused and pressurized

₹ 5 lakh as relief in a case of fake encounter

The National Human Rights Commission, setting aside the contention of the Government of Gujarat in a matter of encounter, reiterated that it had to pay ₹ 5 lakh as monetary relief to the next of kin of the victim Rahim Kasam Sumra, which the State government eventually paid. The Commission had taken up the matter on a complaint from the brother of the victim that Rahim was killed by the Gandhinagar police in a fake encounter on the 8th January, 2007.

In a prolonged exchange of notices and their replies, the Commission, on the basis of material on record, had found that the theory of a genuine encounter by police did not hold the ground. It recommended ₹5 lakh as monetary relief to the victim's family. The State government contested it as unjustified on the basis of yet another report, which was also rejected on merit by the Commission.

The Commission held that these responses were either inadequate, as explanations, or simply a confirmation that there were lapses and lacunae in the investigation of the case. The fact remained that the police was unable to establish that there was a genuine encounter.

the complainant to withdraw his complaint, were suspended. Criminal proceedings were going on against them in a court of law. The then Principal of the school, who failed to keep a vigil on the immoral activities

of the teacher for a long time and tried to suppress the incident, was transferred to another place. Criminal proceedings against him were also going on.

The Commission remained firm in

not accepting the contention of the concerned authorities that monetary relief should not be awarded to the victims since they had expressed satisfaction with the action against the accused teacher and others.

Recommendations for relief

A part from the large number of cases taken up daily by individual Members, 82 cases were considered during 06 sittings of the Full Commission and 03 sittings of Divisional Benches in March, 2015.

On 37 cases, listed in the table below, the Commission recommended monetary relief amounting to a total of ₹ 60.95 lakh for the victims or their next of kin, where it found that public servants had either violated human rights or been negligent in protecting them.

Sl. No.	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
1.	121/6/23/2012-JCD	Custodial Death (Judicial)	Three lakh	Government of Gujarat
2.	1012/6/6/2012-JCD	Custodial Death (Judicial)	One lakh	Government of Gujarat
3.	1978/4/9/2012-JCD	Custodial Death (Judicial)	One lakh	Government of Bihar
4.	1632/4/23/2013-JCD	Custodial Death (Judicial)	One lakh	Government of Bihar
5.	1653/13/8/2013-JCD	Custodial Death (Judicial)	One lakh	Government of Maharashtra
6.	2146/13/14/2013-JCD	Custodial Death (Judicial)	One lakh	Government of Maharashtra
7.	1156/1/5/2013-JCD	Custodial Death (Judicial)	One lakh	Government of Andhra Pradesh
8.	2841/20/14/2012-JCD	Custodial Death (Judicial)	One lakh	Government of Rajasthan
9.	191/33/5/2013-JCD	Custodial Death (Judicial)	Two lakh	Government of Chhattisgarh
10.	370/25/10/2013-JCD	Custodial Death (Judicial)	Two lakh	Government of West Bengal
11.	763/11/13/2013-JCD	Custodial Death (Judicial)	Three lakh	Government of Kerala
12.	6873/24/6/2011-JCD	Custodial Death (Judicial)	Two lakh	Government of Uttar Pradesh
13.	79/1/18/2013-PCD	Custodial Death (Police)	One lakh	Government of Telangana
14.	47/14/4/07-08-AD	Alleged Custodial Death (Police)	Five lakh	Government of Manipur
15.	6066/24/56/2014-AD	Alleged Custodial Death (Police)	Five lakh	Government of Uttar Pradesh
16.	7355/24/1/2011	Custodial Torture (Police)	One lakh	Government of Uttar Pradesh
17.	33592/24/54/2012	Unlawful Detention (Police)	Twenty five thousand	Government of Uttar Pradesh
18.	18450/24/51/2013	Abuse of Power (Police)	Twenty thousand	Government of Uttar Pradesh
19.	349/4/34/2013	Illegal Arrest (Police)	Forty Five thousand	Government of Bihar
20.	1062/12/2/2013	False Implications (Police)	Three lakh	Government of Madhya Pradesh
21.	98/19/21/2013	Failure in Taking Lawful Action (Police)	One lakh	Government of Punjab
22.	292/22/16/09-10	Unlawful Detention (Police)	One lakh	Government of Tamil Nadu
23.	1226/6/14/2012-WC	Abduction/Rape (Police)	One lakh eighty thousand	Government of Gujarat

Sl. No.	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
24.	35842/24/25/2011-WC	Gang Rape	One lakh	Government of Uttar Pradesh
25.	35004/24/60/2013-WC	Abduction, Rape & Murder	One lakh	Government of Uttar Pradesh
26.	39032/24/68/2012	Disappearance/ Missing (Children)	Three lakh	Government of Uttar Pradesh
27.	6995/30/4/2013	Corporal Punishment	Twenty five thousand	Government of NCT of Delhi
28.	1369/1/7/2013	Inaction by Central Government Officials	One lakh	Union Ministry of Railways
29.	2086/18/13/2013	Inaction by State Government Officials	Two lakh fifty thousand	Government of Odisha
30.	2482/18/7/2013	Inaction by State Government Officials	One lakh	Government of Odisha
31.	2488/18/12/2013	Inaction by State Government Officials	Four lakh	Government of Odisha
32.	5227/30/3/08-09	Injury Due to Suffocation	Forty Five thousand	Government of NCT of Delhi
33.	611/19/11/2011	Irregularities in Government Hospital/ Primary Health Centre	Fifty thousand	Government of Punjab
34.	3817/13/11/2012	Malfunctioning of Medical Professionals	Fifty thousand	Government of Maharashtra
35.	2929/7/4/2013	Malfunctioning of Medical Professionals	One lakh	Government of Haryana
36.	398/11/8/2013	Malfunctioning of Medical Professionals	Five lakh	Government of Kerala
37.	3604/18/13/2013	Malfunctioning of Medical Professionals	One lakh	Government of Odisha

Compliance with NHRC recommendations

In March, 2015, the Commission received 20 compliance reports from different public authorities, furnishing proof of payments it had recommended, totalling ₹ 30.15 lakh to the victims of human rights violations or their next of kin. Details are in the table below:

Sl. No.	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
1.	588/25/7/07-08-JCD	Custodial Death (Judicial)	Three lakh	Government of West Bengal
2.	890/25/4/2012-JCD	Custodial Death (Judicial)	Three lakh	Government of West Bengal
3.	1754/25/17/2012-JCD	Custodial Death (Judicial)	One lakh	Government of West Bengal
4.	4896/24/33/08-09-JCD	Custodial Death (Judicial)	One lakh	Government of Uttar Pradesh
5.	19330/24/1/2012-JCD	Custodial Death (Judicial)	One lakh	Government of Uttar Pradesh
6.	32302/24/68/2012-JCD	Custodial Death (Judicial)	One lakh	Government of Uttar Pradesh
7.	12759/24/68/2013-JCD	Custodial Death (Judicial)	One lakh	Government of Uttar Pradesh
8.	112/6/2006-2007-CD	Custodial Death (Judicial)	Five lakh	Government of Gujarat
9.	982/19/9/08-09-JCD	Custodial Death (Judicial)	One lakh	Government of Punjab
10.	586/1/11/08-09-AD	Alleged Custodial Death (Judicial)	Thirty thousand	Government of Andhra Pradesh
11.	14303/24/2006-2007	Abuse of Power (Police)	Five lakh	Government of Uttar Pradesh
12.	10549/24/37/2013	Atrocities on SC/ST (Police)	Ten thousand	Government of Uttar Pradesh
13.	33128/24/64/2012	Failure in Taking Lawful Action	One lakh	Government of Uttar Pradesh
14.	365/33/14/2013	Failure in Taking Lawful Action	One lakh	Government of Chhattisgarh
15.	534/22/37/07-08	Unlawful Detention (Police)	Fifty thousand	Government of Tamil Nadu

Sl. No.	Case Number	Nature of Complaint	Amount Recommended (in ₹)	Public Authority
16.	536/25/15/07-08	Illegal Detention by Police (Children)	Two lakh	Government of West Bengal
17.	1866/25/5/2012	Atrocities by Central Government Officials (Employees Provident Fund Organization)	One lakh	Government of West Bengal
18.	6092/30/3/2012	Electrocution Death (Children)	One lakh fifty thousand	Government of NCT of Delhi
19.	2350/13/23/2012	Non-payment of Pension/ Compensation	Fifty thousand	Government of Maharashtra
20.	3178/13/31/2012	Victimization (SC/ST/OBC)	Twenty five thousand	Government of Maharashtra

Other important visits/seminars/programmes/conferences

Events	Delegation from NHRC
Judicial Colloquia & Bharati Vidyapeeth Golden Jubilee Lecture Series on 'International Human Rights' at Pune on the 19 th March, 2015	Justice Shri K.G. Balakrishnan, Chairperson
National Seminar on 'Domestic Violence Act, 2005: Challenges and Perspective' at Thiruvananthapuram, Kerala on the 30 th March, 2015	Justice Shri K.G. Balakrishnan, Chairperson
Father Jerome D'Souza Memorial Lecture on 'Preserving Secularism vs. Indian Constitution' at Loyola College, Chennai on the 5 th March, 2015	Justice Shri Cyriac Joseph, Member
International Seminar on 'Human Rights' at National University of Advanced Legal Studies, Kochi, Kerala on the 19 th March, 2015	Justice Shri Cyriac Joseph, Member
Inspection of Community Based Monitoring Programme (CBMP) of Public Health Care System at Aurangabad, Maharashtra from the 21 st – 22 nd March, 2015	Shri S.C. Sinha, Member

NHRC's 'Short Film Award Scheme – 2015'

The National Human Rights Commission (NHRC) invites short films/spots for its 'Short Film Award Scheme – 2015'. The film/spot may be in any technical format, advocating promotion and protection of human rights.

Last date – The entries received after the 30th September, 2015 will not be entertained.

For more details, please visit the notice board on the home page of the website of the Commission, www.nhrc.nic.in or write to the Information & Public Relations Officer, National Human Rights Commission, Manav Adhikar Bhawan, 'C' Block, GPO Complex, INA, New Delhi – 110 023 to get the details along with application form free of cost by post.

Important Telephone Numbers of the Commission:

Facilitation Centre (Madad) : 011-2465 1330
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Other Important E-mail Addresses

jrlawnhrc@nic.in (For complaints),
cr.nhrc@nic.in (For general queries/correspondence)

Focal point for Human Rights Defenders

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This Newsletter is also available on the Commission's website www.nhrc.nic.in

NGOs and other organizations are welcome to reproduce material of the Newsletter and disseminate it widely acknowledging the NHRC.

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